

Through Video Conference via Cisco WebEx.

SC No. 23/2019

CBI v. Shashank Jadon & Anr.

19.09.2020.

**File taken up today on receiving an application preferred by the applicant/accused Shashank Jadon seeking directions to the jail superintendent on court e-mail.**

**Present:-** Ms. Shashi Vishwakarma, PP for the CBI with Consultant Sh. C. K. Sharma.  
Sh. Chandan Malik, counsel for applicant/accused Shashank Jadon.

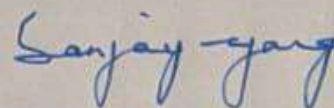
Copy of the application has been supplied to the PP for the CBI through electronic mode.

Heard.

The application is disposed of with the direction to the jail superintendent to make necessary arrangements to ensure the presence of the applicant at Noida Institute of Engineering & Technology, 19- Knowledge Park-LL, Institutional Area, Greater Noida, Gautam Budh Nagar, Uttar Pradesh on 26.09.2020 from 10.00 a.m. to 12.30 p.m. to enable him to appear in his All India Law Entrance Test (AILET) subject to deposit of requisite charges. The jail superintendent is also directed to allow the applicant to carry the necessary documents/articles as mentioned in para No. 4 of the application to the examination Centre.

Copy of the order as well as the copy of application and admit card annexed therewith be sent to the jail superintendent for information and compliance.

Copy of the order be sent to the computer branch for uploading the same on the website. Copy thereof be also provided to the counsel for the applicant through electronic mode.



(SANJAY GARG)

Special Judge (PC Act) CBI-18,  
Rouse Avenue District Courts,  
New Delhi/19.09.2020.

**Through Video Conference via Cisco WebEx.**  
CBI Case No. 06/2019  
CBI v. Devendra Singh Rawat & Ors.

19.09.2020.

**Present:-** Ms. Shashi Vishwakarma, PP for the CBI with Consultant Sh. C. K. Sharma.

Accused No. 1 Devendra Singh Rawat in person.  
Accused No. 4 Ajay Upadhyay in person.

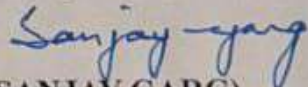
Proceedings against accused No. 3 Vinod Kumar Chadda stand abated vide order dated 19.03.2018.  
Accused No. 7 Sundaresan Vasu @ Sundar has been declared PO vide order dated 31.03.2014.

Sh. Ankit Kumar, counsel for the applicant Sh. K. G. Sathyasingan.

An application dated 03.03.2017 seeking exemption from personal appearance filed on behalf of Sh. K. G. Sathyasingan, who has been arrayed as a prosecution witness, is pending. The counsel for the applicant seeks permission to withdraw the application by stating that since the period prescribed in the medical certificate annexed with the application has elapsed, he shall move a fresh application, if the need so arises. The application is accordingly dismissed as withdrawn.

The matter is at the stage of prosecution evidence. Since it has been specified in the office order No. E-10559-10644/Power Gaz/RADC/2020 dated 28.08.2020 that the evidence in the contested cases is not to be recorded till further orders, the matter be re-listed on **06.11.2020**.

A copy of the order be sent to the computer branch for uploading the same on the website.



(SANJAY GARG)

Special Judge (PC Act) CBI-18,  
Rouse Avenue District Courts,  
New Delhi/19.09.2020.